

DIVISION BENCH  
COURT - II

**P-101**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/126(KB)2023  
IA(I.B.C)/1590(KB)2023,  
IA(I.B.C)/1795(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> MAY 2024**

IN THE MATTER OF	SHAH BROTHERS VS MCLEOD RUSSEL INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Adv. ] For the Financial Creditor  
Ms. S. Dalmia, Adv.  
Ms. N. Sinha, Adv.  
Mr. O. Chatterjee, Adv.

Mr. Rishav Banerjee, Adv. ] for the Corporate Debtor  
Mr. S. Bhattacharya, Adv.

**ORDER**

1. Learned Counsel for the parties present.
2. Ld. Counsel appearing for the Corporate Debtor seeks an adjournment in this matter in view of the fact that settlement process is going on, in view of such, the matter stands adjourned to **19.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**